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Title: Need to set up a separate High Court for Andhra Pradesh.

SHRIMATI KOTHAPALLI GEETHA (ARAKU): Madam Speaker, I thank you for giving me this opportunity to speak on the issue of establishment of High Court in Andhra Pradesh.

I am to bring to your kind notice certain facts and situations prevailing after the division of the State of Andhra Pradesh. As we all know, the bifurcation of the State of Andhra Pradesh has been done in a hasty manner without providing an adequate safeguard to ensure peaceful and proper transition. The passions which have aroused in the process and the feelings of injustice perceived by the population in both States is only growing rather than abetting. The cadre allocation has not been yet completed and today the Telangana Government is going about discrimination against what is being termed as settlers is creating a huge anxiety, if not immediate fear psychosis among large number of people.

Today, I bring to the notice of the Chair section 20 of the Andhra Pradesh (Reorganisation) Act which clearly says that High Court adjudicature at Hyderabad shall be a common High Court for the States of Telangana and Andhra Pradesh till a separate High Court for the State of Andhra Pradesh is constituted under article 214 of the Constitution read with section 31 of this Act. This Act clearly envisages that a High Court of Andhra Pradesh should be set up in the Andhra Pradesh area. Until then, the High Court which is situated at Hyderabad shall be the common High Court. The common High Court today has become the refuge of all such affected people in the Hyderabad who are named as settlers.

The recent attempt to conduct an intensive household survey has raised the fears of many of these people that this survey would act against the settlers. When the High Court took up the matter, it was stated that the survey would be voluntary and not mandatory. The present attempts to bifurcate the High Court at the earliest may not be conducive to the common goal and in the presence of common High Court which is acting as a check to more extreme actions of the Government, it is always contended that the common High Court should prevail over both the States until separate High Court is established.

HON. SPEAKER: Shri E.T. Mohammad Basheer, actually this matter labour laws is coming up for discussion.